

हेतु सर्वेक्षण करने का कोई प्रस्ताव सरकार क विचाराधीन है ; और

(ख) यदि हां, तो इस बारे में सर्वेक्षण कार्य कब तक पूरा किया जायेगा ?

रेल मंत्रालय: सं राज्य मंत्र (श्री शिव नारायण) : (क) और (ख). मारवाड़ जंक्शन, मावली होकर मीटर लाइन द्वारा उदयपुर सिटी से पहले से ही जुड़ा हुआ है । मारवाड़ जंक्शन और उदयपुर सिटी के बीच नई लाइन बिछाने के लिए सर्वेक्षण करने का कोई प्रस्ताव फिलहाल विचाराधीन नहीं है ।

Provision of Basic Amenities at Petrol Pumps

3732. SHRI K. MALLANNA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether basic amenities like water, air, first-aid and toilet are not available at a number of petrol pumps in the country resulting in great hardship to the motoring public particularly the tourists;

(b) whether the public sector oil companies propose to take any remedial steps to ensure that petrol pumps are provided with these basic amenities; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Water and air facilities are provided at most of the retail outlets. By and large, toilets and first-aid facilities are provided at stations where servicing facilities are available and at important retail outlets on National/State Highways.

(b) and (c). The public sector oil companies constantly strive to ensure that the required facilities are made available by their dealers.

Committee on 'Law's Delays' of Justice

3733. SHRI K. MALLANNA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government has appointed any committee to go into the "Law's Delays' of Justice to common man in the country?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Government has not appointed any such committee. However, it has been decided to refer the matter to the Law Commission. The Chief Justice of India is also seized of the problem and is working out certain measures/proposals in consultation with the High Courts. Beside letters have been addressed to the Bar Councils and Bar Associations of various States requesting them for cooperation and also for suggestions for speedy disposal of cases. In addition, attention of the Chief Ministers has been invited to the pendency of Criminal cases in the Subordinate Courts and they have been requested to find ways and means for tackling this problem immediately.

House Rent Allowance

3734. SHRI PUNDALIK HARI DANWE: Will the Minister of RAILWAYS be pleased to state:

(a) the procedure and the circumstances under which house rent allowance is granted to Railway Employees;

(b) the details of Railway Servants occupying/sharing Government/Railway accommodation unauthorisedly/without any official permission and were/are drawing house rent allowance fraudulently on false declaration on Allahabad, Lucknow and Moradabad Divisions;

(c) whether penal rent is recoverable from the date they were/are found unauthorisedly sharing the Government/Railway accommodation without any official permission and were/are also liable for disciplinary action for

concealment of facts and gross misconduct; and

(d) if so, the details of amount recovered/likely to be recovered on account of penal rent including water tap and electric charges at market value together with house rent allowance fraudulently drawn and also disciplinary action taken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) House rent allowance is payable to Railway employees who are not provided with Government accommodation and whose place of duty falls within the Municipal limits of a City/Town or its Urban Agglomeration, classified for the purpose, as per rules prescribed by Government from time to time.

(b) and (d). Information is being collected and will be laid on the Table of the Sabha.

(c) Yes.

बिलासपुर रेल डिब्बोजन में रेल राजस्व का दुर्विनियोग

3735. श्री शरद यादव : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दक्षिण-पूर्व रेल कर्मचारी संघ, भिलाई के शाखा सचिव ने सूचित किया है कि दक्षिण-पूर्व बिलासपुर रेल डिब्बोजन में रेल राजस्व का 20 करोड़ रुपये से अधिक का दुर्विनियोग हुआ है और वहां कुप्रबन्ध है ;

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है; और

(ग) क्या सरकार इस सम्बन्ध में दोषी पाये गये अधिकारियों के विरुद्ध कठोर कार्यवाही करेगी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) दक्षिण-पूर्व रेल प्रशासन को ऐसी कोई सूचना नहीं मिली है ।

(ख) और (ग). प्रश्न नहीं उठता ।

Scheme to Expedite Disposal of Matrimonial Cases

3736. SHRI PARMANAND GO-VINDJIWAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) In view of the fact that disposal of matrimonial cases from the lowest court to higher court of the country is delayed inordinately, whether Government are considering any scheme for the quick disposal of matrimonial cases; and

(b) if so, what are the main features of the scheme?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir. The Government are not considering any scheme specially for a quick disposal of matrimonial cases.

(b) Does not arise.

Growth of Oil Production

3737. SHRI SAMAR GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) if he has seen an article in Times of India dated 10th November, 1977 on "Energy Bonanza End Is Near Freightening Scnerio" and noted that the serious supply-demand imbalance of energy will occur as early as 1991 and the end of the era of growth of oil production is only 15 years away;

(b) if so, has any action been taken to reduce the production of diesel locos which have 40 years life and will have no HSD oil available after 15 years;

(c) the money invested on the diesel locos is already a sunk cost as per economic studies of traction in 1974 and as such what further action is being taken to restrict further investment on diesel locos;

(d) how much capital has been invested on diesel locos so far and